

**Unauthorised Construct'on on Railway land near Jagadhri (Northern Railway)**

2399. SHRI P. VISWAMBHARAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that permanent construction has been made by a private person on the Railway land belonging to the Northern Railway near Jagadhri Railway Station ;

(b) if so, whether the Railway Board has given the necessary permission for the construction ; and

(c) if not, the reasons for the continuance of the permanent construction ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) No. The licensee has put up a Saw Mill in a temporary structure erected by him which is in accordance with the agreement executed.

(b) and (c). Do not arise in view of the reply to (a) above.

**Non-arrival of trains at Shakurbasti Main Station**

2400. SHRI HEM RAJ : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Passenger train which left Bhatinda at 14.00 hours on the 3rd July, 1970 reached Shakurbasti at 23.30 hours but it was not brought to the main Station ;

(b) whether it is also a fact the passengers were not informed till morning that the train was being diverted to Nangloi and they were stranded for the whole night for more than 8 to 9 hours ;

(c) whether it is further a fact that the Punjab mail also reached Shakurbasti on the 4th July, at 05.00 hours and it was also not brought to the Main Station and no information was given to the passengers ;

(d) whether it is further a fact that the passengers could not get taxis on the

4th morning and they were put to much inconvenience and heavy expenses due to the inefficiency of the Railway staff ; and

(e) if so, the action taken in the matter ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : (a) Due to a derailment at 15.50 hours on 3.7.1970 blocking the main running lines between Delhi and New Delhi as well as between Sabzimandi and Delhi Kishanganj, a number of passenger trains in Delhi area were cancelled or detained including No. 370 Bhatinda-Daily passenger which could not be taken upto Delhi and had to be terminated at Shakurbasti.

(b) There was no diversion, but passengers were locally informed at Shakurbasti that on account of an accident, the train will be inordinately detained.

(c) No. 38 Punjab Mail was taken to Delhi though after a 50 minutes detention at Shakurbasti.

(d) There being no Taxi-Stand at Shakurbasti station, there might have been delay in getting taxis. For the help of passengers, however, D. T. U. was advised to run additional buses on this section.

(e) Does not arise.

12.49 hrs.

**Re : DISCUSSION ON MIGRATION OF HUNDU MINORITIES FROM EAST PAKISTAN**

MR. SPEAKER : We will now take up the Calling Attention. Shri Gupta.

SHRI SAMAR GUHA (Contai) : Sir, on a point of order.

MR. SPEAKER : I am not prepared to hear it.

SHRI SAMAR GUHA : As a member of this House I want to exercise my right to raise a point of order.

MR. SPEAKER : If there is no point of order, I will have the right to penalise.

SHRI SAMAR GUHA : Certainly if you find me wrong, I will abide by what you decide. But I will exercise my right as a member and I will raise the point of order.

MR. SPEAKER : When the Speaker is of opinion that the member always gets up on a point of order only to interrupt, he has got the right to stop him.

SHRI SAMAR GUHA : Certainly not. After you hear me, you drive me out of this House if my point of order is irrelevant.

SHRI HEM BARUA (Mangaldai) : Sir, Professor Guha is definite that he had a point of order to raise,

MR. SPEAKER : He always wants to interrupt and always says that it is a point of order.

SHRI HEM BARUA : I am very sorry. I know that no member should defy the Chair.

MR. SPEAKER : I know your personal views on it.

SHRI SAMAR GUHA : I am very sorry that I have provoked you to make some remark but I would draw your attention to the point that the same subject was discussed in this House on a call-attention motion, in the form of a question and also in the course of the motion on exodus of refugees from East Pakistan. It is going to be discussed today in this House again at 5.30. My point is that it amounts to a double entry in the List of Businesses.

SHRI S. M. BANERJEE (Kanpur) : He is raising it because his name is not there.

SHRI SAMAR GUHA : I will be very happy if the issue of the East Bengal people is raised in this House over and over again. Many issues are being discussed in the Rajya Sabha but not here. We could discuss this issue when the exodus issue is discussed. I should submit to you that instead of this call-attention motion, the adjournment motion which we

have given on the land agitation or the call-attention motion on land acquisition should be taken up.

MR. SPEAKER : My guess has come out true. It is not a point of order. Shri Hem Barua can very well imagine for himself whether I was right or wrong.

SHRI HEM BARUA : I did not say that you were wrong.

SHRI SAMAR GUHA : That this has been taken up once, twice or thrice, is it not a point of order? Even today it is going to be discussed on another motion.

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, मेरा प्वाएंट ओफ़ आर्डर है। मैं लगातार जब से वह अल्प सूचना प्रश्न चल रहा था कई बार सवाल पूछने के हेतु अपनी जगह पर खड़ा हुआ कि आप मुझे बुला लें लेकिन आपने मुझे सवाल पूछने के लिए नहीं बुलाया.....

अध्यक्ष महोदय : आर्डर, आर्डर। यह कोई प्वाएंट ओफ़ आर्डर नहीं है। ऐसे मैं आप को मौका नहीं देने वाला हूँ।

श्री हुकम चन्द कछवाय : जो सवाल चल रहा था उस से मेरा पास ताल्लुक है। यह देश में राष्ट्रीय सम्पत्ति की जो हानि होती है और वह जो सारी गड़बड़ी हुई उस के बारे में मेरे पास जानकारी है और मैं उस बारे में महत्त्वपूर्ण सवाल करना चाहता था लेकिन आप ने मुझे सवाल पूछने का मौका ही नहीं दिया।

अध्यक्ष महोदय : माननीय सदस्य अब बैठ जाएं।

12.55 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED DECISION OF PAKISTAN GOVERNMENT TO DISPOSE OF INDIAN PROPERTY

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं अविलम्बनीय लोक महत्त्व के निम्नलिखित विषय